



NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/458/ (IB)/2017
NAME OF THE PETITIONER(S) : Asset Reconstruction Company (India) Ltd.,
NAME OF THE RESPONDENT(S) : Manoharamma Hotel Investments Pvt Ltd.
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
----- REPRESENTATION BY WHOM -----			
1	Sulana & Suzana Aashish Jain Luria	Counsel for Petitioner	
2.	Mr. ARVIND PANDIAN For T. SAIKRISHNAN N. UPRESSANN R. SARAVANAN	Counsel for Respondent	

ORDER

Mr. Aashish Jain Luria, Counsel for Petitioner present. Mr. Arvind Pandian, Counsel for Respondent present. While hearing submission, the Petitioner Counsel stated that the required compliances to be made as per I&B Code, 2016 was not done, in view of Notification of MCA dated 29.06.2017. Therefore, this petition stands **abated**.


(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)